

SECTION IIA  
IN THE SUPREME COURT OF INDIA  
CRIMINAL APPELLATE JURISDICTION

CRIMINAL MISCELLANEOUS PETITION NO. 18735 OF 2015  
(APPLICATION FOR RECALLING ORDER DATED 30TH SEPTEMBER, 2015)  
IN  
CRIMINAL APPEAL NO. 2058 OF 2013

SARVANA THANGA NAGAI S. THITTAM  
& ORS

...APPELLANTS

**VERSUS**

STATE TR. INSP. OF POLICE & ANR.

...RESPONDENTS

**OFFICE REPORT**

The application above-mentioned was listed before the Hon'ble Court on 30<sup>th</sup> September, 2015, when the Court was pleased to pass the following order:-

**"No one is present on behalf of the appellants.**

**Following the orders passed by us on 30.07.2015 in Criminal Appeal No. 94/2010, we direct respondent No.1 to auction the properties mentioned in the Schedule attached to GOMS No. 1300 Home (Courts, IIA) Department dated 03.12.2003. This GOMS is part of the additional documents filed by respondent No.1.**

**Public auction be conducted within a period of eight weeks. "**

It is submitted that Counsel for the appellant has filed an application for recalling order dated 30<sup>th</sup> September, 2015. The said application has been registered as Criminal Miscellaneous Petition No.18735 of 2015 and the same is tagged with Appeal Paper Books.

The application in the appeal was listed before the Hon'ble Court with this Office Report.

DATED this the 7<sup>th</sup> Day of November, 2015.

ASSISTANT REGISTRAR

Copy to:

1. M/s. Mahalakshmi Balaji & Co., Advocate
2. Mr. R.K. Adsure, Advocate

ASSISTANT REGISTRAR

C1/rc